

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 809/2000

Date of Decision : 22.11.2000

U.D.Kolgaonkar _____ Applicant.

Shri A.R.Pitale _____ Advocate for the
Applicant.

VERSUS

Union of India & Ors. _____ Respondents.

Shri V.S.Masurkar _____ Advocate for the
Respondents.

CORAM :

The Hon'ble Shri B.S.Jai Parameshwar, Member (J)

The Hon'ble Smt. Shanta Shastry, Member (A)

- (i) To be referred to the Reporter or not ? } x
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

Jai
(B.S.Jai Parameshwar)
MEMBER (J)

mrj*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.809/2000

Wednesday this the 22nd day of November, 2000.

CORAM : Hon'ble Shri B.S.Jai Parameshwar, Member (J)

Hon'ble Smt.Shanta Shastry, Member (A)

U.D.Kolgaonkar,
Assistant Station Director,
All India Radio, Jalgaon.

... Applicant

By Advocate Shri A.R.Pitale

V/S.

1. Union of India
Through the Secretary,
Govt. of India,
Ministry of Information
& Broadcasting, New Delhi.
2. The Director General,
All India Radio,
Akashvani Bhavan,
New Delhi.
3. The Deputy Director General (WR),
All India Radio, Mumbai.
4. Head of the Office,
All India Radio,
Jalgaon.
5. Head of the Office,
All India Radio,
Solapur.
6. Shri A.N.Deshmukh,
All India Radio,
Sholapur. ... Respondents

By Advocate Shri V.S.Masurkar

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..2/-

O R D E R (ORAL)

{Per : Shri B.S.Jai Parameshwar, Member (J)}

Heard Mr.A.R.Pitale, learned counsel for the applicant. Mr.V.S.Masurkar, learned Standing counsel takes notice. Heard Shri V.S.Masurkar also.

2. The applicant is presently working as Assistant Station Director, All India Radio, Jalgaon.

3. By the impugned order dated 5.10.2000 the applicant has been promoted as Station Director and posted as such to the All India Radio, Solapur.

4. Against the said promotional transfer, the applicant has submitted a representation dated 13.10.2000 explaining certain personal difficulties to carry out the impugned transfer order. The said representation is at Exhibit 'E' page 23 of the OA. The same is yet to be considered by the Respondent No. 2.

5. We feel that the Respondent No. 2 shall take a decision on the representation dated 13.10.2000. As no one is posted vice the applicant, he may be continued on the present post till the Respondent No. 2 takes a decision on the representation.



..3/-

6. Hence, the following directions are given :-

- (a) The Respondent No. 2 shall consider the representation dated 13.10.2000 in accordance with the rules and inform the applicant by a speaking order.
- (b) The decision taken by the Respondent No. 2 on the representation dated 13.10.2000 shall not be implemented till expiry of seven days from the date of service of the decision on the applicant.
- (c) Till such time, the applicant shall be continued on the present post.
- (d) The Respondent No. 2 shall decide the representation within two weeks from the date of receipt of a copy of this order.

7. The OA. is thus disposed of at the admission stage itself.

8. No order as to costs.

Shanta
(SMT. SHANTA SHAstry)
MEMBER (A)

B.S.JAI
22.11.00
(B.S.JAI PARAMESHWAR)
MEMBER (J)

mrj.